

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/724(KB)2020
IA(I.B.C)/1241(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH JUNE 2024

IN THE MATTER OF	ISERVE SOLUTIONS & SERVICES PVT. LTD. VS CAPITAL ELECTRONICS AND APPLIANCES LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Arun Kumar Mishra, Adv.] For Suspended Board of Directors

Ms. Janvi Luhariwala, Adv.] For Liquidator
Mr. Swapnil Jain] Liquidator

ORDER

1. Ld. Counsel for Suspended Board of Directors, Ld. Counsel for Liquidator and Liquidator in person present.
2. **IA(I.B.C)/1241(KB)2024:**
 - a) This application has been filed by the Liquidator of Capital Electronics and Appliances Limited under Section 60(5) of the Insolvency Bankruptcy Code, 2016, read with Rule 11 of the National Company Law Tribunal Rules, 2016, seeking direction to replace the applicant as a liquidator by appointing another Insolvency Professional as a Liquidator of the Corporate Debtor.
 - b) This application has been supported by an affidavit which is placed at Pages No. 13 to 16 affirmed by Mr. Swapnil Jain, Liquidator of the Corporate Debtor.
 - c) In view of the fact that the erstwhile liquidator was replaced by Mr. Swapnil Jain who has done the valuation in CIRP and a prayer has been sought for towards his replacement in this matter to avoid any future controversies, we allow the prayer and appoint **Mr. Rajnandan Kumar, IBBI Registration No. IBBI/IPA-001/IP-P-02721/2022-2023/14161, email ID: mk_sa2004@yahoo.co.in** in the process.
 - d) Accordingly, this **IA(I.B.C)/1241(KB)2024** is **allowed and disposed of**.
3. Post the main Company Petition on **23.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**